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WP-7816-2017

(KAILASH DWIVEDI Vs THE STATE OF MADHYA PRADESH)

07-07-2017

Shri Parag Chaturvedi, learned counsel for the petitioner.

Heard.

Issue notice to the respondents on payment of process fee within seven days.

Notices be made returnable by next month.

As an interim measure, in the meantime, parties shall maintain status quo on the land in question which is prevailing today.

Certified copy as per rules.

(SUJOY PAUL)  
JUDGE



27.11.24

YS



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WP-10043-2017

(SOHAN BARMAN Vs THE STATE OF MADHYA PRADESH)

18-07-2017

Shri Parag Chaturvedi, counsel for the petitioner.

Shri Swapnil Gangully, Government Advocate for the State.

Shri Chaturvedi at the outset submits that this matter is identical to WP No.7816/2017 which has been entertained and interim protection has been granted.

Considering the aforesaid, issue notice to the respondents on payment of process fee within seven days.

Maintaining parity, as an interim measure, in the meantime, parties shall maintain status quo on the land in question which is prevailing today.

List for analogous hearing alongwith WP No.7816/2017

Certified copy as per rules.

(SUJOY PAUL)

JUDGE



20-11-24